

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH, 'SMC-2': NEW DELHI**

(Through Video Conferencing)

BEFORE SHRI R.K. PANDA, ACCOUNTANT MEMBER

**ITA No.5738/DEL/2015
[Assessment Year: 2011-12]**

Sh. Prabhat Kumar Garg, II-F-170, Nehru Nagar, Ghaziabad Uttar Pradesh	DCIT, Circle-2, Ghaziabad, Uttar Pradesh
PAN-AGQPG2523E	
Assessee	Revenue

Assessee by	Sh. Mohan Kalra, Advocate
Revenue by	Sh. M. Barnwal, Sr. DR

Date of Hearing	15.07.2021
Date of Pronouncement	15.07.2021

ORDER

This appeal filed by the assessee is directed against the order dated 16.11.2016 of the learned CIT(A), Ghaziabad, relating to Assessment Year 2011-12.

2. The learned counsel for the assessee, vide its letter dated 13.02.2021, has requested for withdrawal of the appeal filed by the assessee stating that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme,

2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned CIT-DR has no objection.
4. In view of the above, I accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was pronounced in the open court on conclusion of Virtual Hearing on 15.07.2021.

Sd/-

[R.K.PANDA]
ACCOUNTANT MEMBER

Delhi; Dated: 15/07/2021.

Shekhar, Sr. P.S

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar,
ITAT, New Delhi